

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ORGANIC WORLD PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Organic World Private Limited
2.	Date of incorporation of corporate debtor	March 19, 2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01114MP2020PTC051205
5.	Address of the registered office and principal office (if any) of corporate debtor	211, Milinda Manor, 2 RNT Marg, Indore Tukoganj, Indore, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	August 03, 2026 (Copy of the order uploaded on NCLT Portal on August 04, 2026)
7.	Estimated date of closure of insolvency resolution process	January 29, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi Registration No. IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad-500018, Telangana Email ID: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	470/12, II Floor, HIG-1, Block-5, Baghlingampally, Hyd – 500044 Email ID: cirp.organicworld@gmail.com
11.	Last date for submission of claims	August 17, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None – As per the available information with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **Organic World Private Limited** on **August 03, 2026**.

The creditors of **Organic World Private Limited**, are hereby called upon to submit their claims with proof on or before **August 17, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Prakul Thadi

Interim Resolution Professional of **Organic World Private Limited**

IBBI Registration No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

Date: August 06, 2026

Place: Hyderabad

AFA validity: June 30, 2027



